

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 85/TT/2015
(On Remand)**

Subject : Petition under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for approval of the transmission tariff for the 2014-19 tariff period for 8 Nos. assets under “Eastern Region Strengthening Scheme-III (ERSS-III)” in the Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : North Bihar Power Distribution Company Limited (NBPDC) and Others

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Date of Hearing : **9.9.2026**

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL
Ms. Namrata Saraogi, Advocate, PGCIL
Ms. Rupinder Kaur, Advocate, PGCIL
Ms. Kaushiki, Advocate, PGCIL

Record of Proceedings

The matter was heard virtually.

2. Learned counsel for the Petitioner submitted that the present Petition is taken up for hearing afresh, pursuant to the remand of the matter by the Appellate Tribunal for Electricity (APTEL) vide judgments dated 6.7.2026 and 13.8.2026 in Appeal Nos. 367 of 2019 and 67 of 2022, respectively. She requested some time to file the amended memo of parties and file the written submissions relating to the scope of the remand.

3. After the hearing, the Commission directed the Petitioner to file an amended memo of parties, impleading Bihar State Power Transmission Company Limited (BSPTCL) as a party to the Petition, within seven days, and to file written submissions on the scope of the remand.



4. The Petition will be listed for hearing on **13.10.2026**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

